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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

**HOME DEPARTMENT
NOTIFICATIONS**
The 19th October 1943

No. 22667-A.(C).—The following notification issued by the Government of India, in the Legislative Department, is republished for general information.

By order of the Governor
W. W. DALZIEL

Chief Secretary to Government

New Delhi, 28th September 1943

No. F-28-1/43-C&G.—His Excellency the Governor General, in exercise of the powers conferred by sub-section (2) of section 63D of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, is pleased to direct that a session of the Council of State shall commence at New Delhi on Monday the 15th November 1943.

SHAVAX A. LAL

Secretary to the Government of India

The 20th October 1943

No. 3303-C.—The following notification by the Government of United Provinces, is republished for general information.

By order of the Governor
W. W. DALZIEL

Chief Secretary to Government

MISCELLANEOUS

Lucknow, 11th October 1943

No. 1601-Z/VIII-1286-1943.—In exercise of the powers conferred by section 99-A., of the Criminal Procedure Code the Governor is pleased to declare the pamphlet in Hindi entitled "Injeel Se Baithak bazi yani Kutnit Ka Kam" (pages 10), written and published by Surya Narayan Singh, Mission Compound, Mirzapur and printed at the Biswin Sadi Printing Press, Gauhat, Mirzapur, every copy thereof and all other documents containing copies, reprints and translations of or extracts from the said document, forfeited to His Majesty, on the ground that the said pamphlet contains matter the publication of which is punishable under section 295-A., of the Indian Penal Code.

By order
D. S. BARRON
Secretary

The 19th October 1943

No. 22669-Pol.(C).—The following notification issued by the Government of India in the Department of Information and Broadcasting is republished for general information.

By order of the Governor
W. W. DALZIEL

Chief Secretary to Government

CONTROL OF CINEMATOGRAPH EXHIBITIONS

New Delhi, 7th September 1943

No. 17/62/43-A and G.-III.—In pursuance of clause (a) of sub-rule (1) of rule 44-A of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Information and Broadcasting No. 17/62/43-A and G. I., dated the 18th August 1943 namely:—

In the schedule annexed to the said notification after item 5 the following item shall be added:—

"6. The periodical issues of news film entitled "Universal-British News", and distributed by "Universal Pictures India Limited".

New Delhi, 31st August 1943

No. 17/62/43-A. & G. II.—In pursuance of clause (a) of sub-rule (1) of rule 44-A of the Defence of India Rules, the Central Government is pleased to direct that the

following amendment shall be made in the notification of the Government of India in the Department of Information and Broadcasting, No. 17/62/43-A. & G. I., dated the 18th August 1943, namely:—

In the schedule annexed to the said notification, after item 3 the following items shall be added:—

"4. The periodical issues of news films entitled "British Movietone News", and distributed by the Twentieth Century Fox Corporation (India), Ltd.

5. The periodical issues of news films entitled "Paramount British News" and distributed by "Paramount Films of India Ltd."

New Delhi, 18th August 1943

No. 17/62/43-A. & G. I.—In pursuance of clause (a) of sub-rule (1) of Rule 44-A of the Defence of India Rules, the Central Government is pleased to approve for the purposes of the said rule the films specified in the Schedule hereto annexed.

Schedule

1. All films produced by the Film Advisory Board or "Information Films of India" and certified by the Bombay Board of Censors on or before the 15th August 1943.

2. The periodical issues of news films in English, Hindustani, Bengali, Telugu and Tamil entitled, "Indian News Parade", and distributed by "Information Films of India".

3. The periodical issues of news films, entitled "Government British News", and distributed by "British Distributors (India) Ltd."

P. N. THAPAR

Dy. Secy. to the Government of India

New Delhi, 18th August 1943

No. 17/63/43-A. & G. I.—In exercise of the powers conferred by sub-rule (3) of rule 44-A of the Defence of India Rules, the Central Government is pleased to direct that every exhibitor shall immediately before any approved film, other than a film approved for the purposes of the said rule by notification No. 17/62/43-A & G. I., dated the 18th August 1943 as for the time being in force, is exhibited at any performance, cause to be exhibited a film copy not less than fifteen feet in length of the certificate of approval granted by the Central Government in respect of that film.

New Delhi, 30th August 1943

No. 17/63/40-A. & G. II.—In exercise of the powers conferred by sub-rule (3) of rule 44-A of the Defence of India Rules, the Central Government is pleased to direct that the approved film or films to be exhibited in the course of any performance given after the 14th September, 1943, shall be exhibited immediately before the interval of the performance if there be an interval, and immediately before the exhibition of the full length film if there be no interval.

F. H. PUCKLE
Secretary

**FINANCE DEPARTMENT
NOTIFICATIONS**

The 19th October 1943

No. 22638-F.(C).—The following Notification issued by the Government of India, in Finance Department, (Central Revenues) is republished for general information.

By order of the Governor
V. RAMANATHAN

Deputy Secretary to Government

Simla, 25th September 1943

STAMPS

No. 5.—In exercise of the powers conferred by section 9 of the Indian Stamp Act, 1899 (II of 1899) the Central

Government is pleased to direct that the duty chargeable under the said Act on receipts for advances of pay drawn by commissioned officers of His Majesty's naval, military and air forces on field service in British India, shall be remitted.

K. G. JACOB
Deputy Secy. to the Govt. of India

The 20th October 1943

No. 22868-F.(G).—The following notification, issued by the Government of India, in the Finance Department (Communications), is republished for general information.

By order of the Governor
V. RAMANATHAN
Deputy Secretary to Government

New Delhi, 22nd September 1943

No. 5987-PT/43—The Governor General in Council is pleased to direct that for the first sentence of rule 29 of the Rules for the guidance of depositors in Post Office Savings Banks, the following shall be substituted, with effect from the 1st October 1943, namely:—

“ Interest will be allowed until further orders—

(i) at the rate of 2 per cent. per annum on all accounts other than those mentioned in rules 42, 44, 45, 45-A and 45-B, in which the balance does not fall below Rs. 200 at any time during the financial-year, and

(ii) at the rate of 1½ per cent. per annum on all other accounts ”.

M. K. SEN GUPTA
Financial Advisor

REVENUE DEPARTMENT NOTIFICATION

The 27th September 1943

No. 20770-R.(C).—The following notification, issued by the Government of India, Department of Indians Overseas, is republished for general information.

By order of the Governor
P. C. DAS

Secretary to Government

New Delhi, 7th September 1943

No. 149/43-O.S.—In exercise of the powers conferred by Rule 24-A of the Defence of India Rules, the Central Government is pleased to make the following order, namely:—

THE ASIATIC BRITISH EVACUEES (CENSUS) ORDER, 1943

1. (1) This Order may be called the Asiatic British Evacuees (Census) Order, 1943.

(2) It extends to the whole of British India.

2. In this Order—

(1) “ Asiatic British subject ” means any subject of His Majesty, not being of European descent in the male line, born, naturalised or domiciled in India or in any Asiatic country to the east of India;

(2) “ evacuee ” means any Asiatic British subject who has arrived in India since the 8th December 1941, having left any territory to the east of India in consequence of military operations;

(3) “ tahsil ” includes a taluk, circle or other corresponding division of a district for purposes of revenue administration, and “ Tahsildar ” shall be construed accordingly.

3. Every evacuee who is the head of his family in India or has no family in India shall proceed in person between the hours of 10 A.M. and 5 P.M. on any working day in the month of November 1943, to the office of the tahsildar and furnish to the census enumerator appointed in this behalf full and true answers to the questions set out in the questionnaire annexed to this order in respect of himself and of all other evacuees who are dependent on him:

Provided that (i) where such evacuee is a female or is prevented by serious illness or other disability from proceeding to the office of the tahsildar in person she or he may depute any other responsible member of her or his family for the purpose, and (ii) where such evacuee is an orphan child, the person who for the time being has the custody of the child shall similarly proceed to the office of the tahsildar and answer the questions on behalf of the child.

THE QUESTIONNAIRE

(See clause 3)

- | For head of family | For members of evacuee's families |
|---|---|
| 1. Name..... | 1. Name..... |
| 2. Sex..... | 2. Sex..... |
| 3. Age..... | 3. Age..... |
| 4. State whether an Indian, Anglo-Indian, Burman, Anglo-Burman or a British subject of any other Asiatic country? | 4. State whether he is an Indian, Anglo-Indian, Burman, Anglo-Burman or British subject belonging to any other Asiatic country? |
| 5. Married, Unmarried, Widowed or divorced..... | 5. Married, Unmarried, Widowed or divorced..... |
| 6. District and Province of birth..... | 6. District and Province of birth..... |
| 7. Where did you live in Burma/Malaya, etc.? | 7. Where did he live in Burma/Malaya, etc.? |
| 8. When did you leave Burma/Malaya, etc.? | 8. When did he leave Burma/Malaya, etc.? |
| 9. Which route did you come by? | 9. Which route did he come by? |
| 10. When did you arrive in India? | 10. When did he arrive in India? |
| 11. (If not born in Burma/Malaya, etc.) when did you first go to Burma/Malaya, etc.? | 11. (If not born in Burma/Malaya, etc.) when did he first go to Burma/Malaya, etc.? |
| 12. What was your means of livelihood in Burma/Malaya, etc. | 12. Means of livelihood, if any, in Burma/Malaya, etc. |
| 13. Are you at present in a fit state of health to pursue the means of livelihood which you were following in Burma/Malaya, etc.? | 13. Is he at present in a fit state of health to pursue the means of livelihood which he was following in Burma/Malaya, etc.? |
| 14. District and Province where resident now..... | 14. If dependent, what was the means of livelihood in Burma/Malaya, etc., of the person on whom he was dependent? |
| 15. Do you own any property in Burma/Malaya etc.? If so is it house, or land or moveables? | 15. District and province where resident now. |
| 16. What is your present means of livelihood? | 16. Present means of livelihood, if any..... |
| 17. Is your present means of livelihood permanent or casual? | 17. Is his means of livelihood permanent or casual? |
| 18. How many evacuees are dependent on you? | 18. If dependent, what is the means of livelihood of the person on whom he is now dependent? |
| 19. Are you literate? If so, in which language or languages are you literate? | 19. Is he literate? If so, in what language or languages? |
| 20. How far have you read? Give any examination passed..... | 20. Has he passed any examination? How far has he read? |
| 21. Have you received any monetary assistance from Government? If so how many times and how much each time? | 21. Has he received any separate monetary assistance from Government? If so, how many times and how much each time? |
| | 22. Does he possess any separate property in Burma/Malaya, etc. If so, is it house or land or movables? |

[8—3—26-11-1943]

COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 13th October 1943

No. 22132—IM-5/43-Com.(C).—The following notification of the Government of India in the Department of Labour is republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

New Delhi, 23rd August 1943

No. M-1055—The following draft of certain further amendments to the Indian Coal Mines Regulations, 1926, which it is proposed to make in exercise of the powers conferred by section 29 of the Indian Mines Act, 1923 (IV of 1923), is published as required by sub-section (1) of section 31 of the said Act for the information of all persons likely to be affected thereby and notice is hereby given that the draft will be taken into consideration on or after the 15th December 1943.

Any objection or suggestion which may be received from any person in respect of the said draft before the date specified will be considered by the Central Government.

DRAFT AMENDMENTS

In the said Regulations—
(1) in regulation 137, sub-regulation (2) shall be omitted, and sub-regulation (1) shall be renumbered as regulation 137;

(2) in regulation 140, sub-regulation (2) shall be omitted, and sub-regulation (1) shall be renumbered as regulation 140.

D. L. MAZUMDAR
Joint Secy. to the Govt. of India

The 13th October 1943

No. 22136-Com.(C).—The following notification of the Government of India in the Department of Labour is republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

No. L-3030(2)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 21 of the Tea District Emigrant Labour Act, 1932 (XXII of 1932), the Central Government is pleased to direct that the following further amendment shall be made in the Bihar and Orissa Tea District Emigrant Labour Rules published with the notification of the Government of Bihar and Orissa in the Revenue Department, No. 241—VII/E-Com.R., dated the 23rd August 1933, namely:—

In rule 8 of the said Rules in the table below the entry "Chura ... 12 ... 6" the following entry shall be inserted, namely:—
"or Sattu ... 8 ... 4"

D. S. JOSHI
Deputy Secy. to the Govt. of India

LAW DEPARTMENT NOTIFICATION

The 20th October 1943

No. 22836-L.(C).—The following Ordinance is promulgated by the Governor General is republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government
New Delhi, 11th October 1943

ORDINANCE No. XXXIII of 1943

AN ORDINANCE

to make special provision for the punishment of the offence of unlawful possession of military stores

WHEREAS an emergency has arisen which renders it necessary to make special provision for the punishment of the offence of unlawful possession of military stores;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

1. *Short title, extent and commencement*—(1) This Ordinance may be called the Military Stores (Unlawful Possession) Ordinance, 1943.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. *Definition*—In this Ordinance "military stores" includes any article intended for use in the equipment of or for supply to the navy, military or air forces of His Majesty or of any foreign Power allied with His Majesty.

3. *Unlawful possession of military stores*—Whoever is found or is proved to have been in possession of any article of military stores shall, if the Court sees reasonable grounds for believing such article to be or to have been the property of His Majesty or of a foreign Power allied with His Majesty, as the case may be, unless he proves that the article came into his possession lawfully, be punishable with imprisonment for a term which may extend to five years or with fine or with both.

LINLITHGOW
Viceroy and Governor-General

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 15th October 1943

No. 8255-S.T.—The following notification of the Government of India, War Transport Department is republished for general information.

By order of the Governor
B. MUKERJI
Deputy Secretary to Government
ORDER

MOTOR VEHICLE SPARE PARTS CONTROL ORDER, 1943
New Delhi, 16th September 1943

No. LP17(4)/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the

Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the Motor Vehicle Spare Parts Control Order, 1943.

(2) It extends to the whole of British India.

2. In this Order

(a) "the Act" means the Motor Vehicles Act, 1939 (IV of 1939);

(b) "approved sub-dealer" means a person appointed as such under clause 3 of this Order;

(c) "controlled spare parts" means spare parts commonly referred to in the trade as "fast-moving" spare parts (including those specified in the First Schedule) which are made for, or adapted for use on, the makes of motor vehicles specified in the Second Schedule;

(d) "essential motor vehicle" means a motor vehicle declared to be essential in accordance with the provisions of clause 5 of this Order;

(e) "fleet-owner" means a person owning or operating twenty or more transport vehicles not including motor cabs;

(f) "goods vehicle" and "transport vehicle" have the meanings respectively assigned to them in the Act;

(g) "Provincial Motor Transport Controller" means the officer appointed as such by the Provincial Government;

(h) "registered dealer" means a person for the time being specified in the Third Schedule;

(i) "schedule distributor" means a person for the time being specified in the Fourth Schedule;

(j) "spare part" means a counterpart of any component or regular accessory of a motor vehicle other than—

(i) the body or any part thereof,

(ii) pneumatic tyres and tubes, and

(iii) valves, and parts of valves, of pneumatic tubes.

3. (1) The Provincial Motor Transport Controller may by order in writing appoint such persons as he deems fit to be approved sub-dealers in respect of such descriptions or categories of controlled spare parts as he may specify, and may at any time by order in writing revoke or modify any such appointment.

(2) All orders made under sub-clause (1) shall be communicated without delay to the persons concerned.

(3) Any person aggrieved by an order made under sub-clause (1) may within one month of the date on which the order is communicated to him appeal to the Central Government, whose decision thereon shall be final.

(4) The Provincial Motor Transport Controller shall as soon as may be after the commencement of this Order publish in the official gazette of the Province a list of all approved sub-dealers carrying on business within the Province, and shall thereafter similarly publish from time to time any alterations requiring to be made in the list by reason of order made under the preceding provisions of this clause.

4. (1) Every scheduled distributor shall by such date as the Central Government may specify furnish to the Central Government, every Provincial Motor Transport Controller, and every registered dealer and approved sub-dealer authorised to sell controlled spare parts distributed by the scheduled distributor, a list of all such spare parts, together with a statement of the retail price of each, and may, from time to time, by notice in writing to all the authorities and persons mentioned above, make such addition to or alterations in the list and statement as may be necessary.

(2) Any spare part specially or generally described in a list furnished under sub-clause (1) shall, unless the contrary is proved, be presumed to be a controlled spare part for the purposes of this Order.

5. (1) The Provincial Motor Transport Controller may, having regard to the use, actual or anticipated, of the vehicle declare any Motor vehicle to be an essential motor vehicle for the purposes of this Order by endorsing on the certificate of registration of the vehicle the words "Essential motor vehicle for purposes of the Motor Vehicle Spare Parts Control Order, 1943. This endorsement is valid up to the

194 only."

(2) Endorsements under sub-clause (1) shall be made valid for a period not exceeding 3 months, but their validity may be extended by the Provincial Motor Transport Controller from time to time for any period not exceeding 3 months.

(3) The Provincial Motor Transport Controller may by order in writing for reasons to be recorded authorise the registered owner of any motor vehicle to obtain from a registered dealer or approved sub-dealer such controlled spare parts as may be specified in the order.

(4) The powers conferred on the Provincial Motor Transport Controller by this clause shall also be exercisable by such other persons as he may by order in writing authorise in this behalf.

6. (1) The Provincial Motor Transport Controller, or such other person as may be authorised by him in this behalf, shall, upon application by or on behalf of the registered owner, issue a Parts Record Sheet in the form set out in the Fifth Schedule—

(a) in respect of any essential motor vehicle being a transport vehicle, if he is satisfied that it is or will shortly be necessary that controlled spare parts should be obtained for the repair of that vehicle;

(b) in respect of any essential motor vehicle not being a transport vehicle, if he is satisfied that the number of controlled spare parts required, or likely to be required for the repair of the vehicle, is such that particulars of the same cannot conveniently be entered on the certificate of registration of the vehicle.

(2) The authority issuing a Parts Record Sheet in respect of any vehicle under sub-clause (1) shall endorse upon the certificate of registration of the vehicle over his signature and designation the serial number of the Parts Record Sheet and the date of issue.

(3) The registered owner of any motor vehicle in respect of which a Parts Record Sheet has been issued shall maintain it in a legible manner and shall produce it for inspection at any time on demand by the Provincial Motor Transport Controller or by any other officer authorised by him in this behalf or by a police officer not below the rank of Sub-Inspector.

(4) A scheduled distributor, a registered dealer, an approved sub-dealer, a repairer of motor vehicles; or a fleet owner shall, at the time of selling, using or otherwise disposing of any controlled spare part not less than three rupees in value for use on any specific motor vehicle, enter particulars thereof in the certificate of registration of, or the spare Parts Record Sheet appertaining to, the vehicle in respect of which the spare part is supplied:

Provided that in relation to a transaction by a scheduled distributor the Central Government, and in relation to any other transaction the Provincial Motor Transport Controller, may by a general or special order exempt any transactions or class of transactions from provisions of this sub-clause.

(5) The value of any controlled spare part for the purposes of sub-clause (4) shall be the value stated in the list furnished under clause 4 or, if the value is not stated in any such list, the price actually charged in the transaction.

(6) Notwithstanding anything contained in sub-clause (4) it shall not until the first day of November 1943 be necessary for the registered owner or other person in charge of a motor vehicle to produce a Parts Record Sheet at the time of obtaining any controlled spare part, but the particulars of any controlled spare parts supplied shall be endorsed by the supplier—

(a) on the certificate of registration or on a paper firmly attached to it; or

(b) on a separate sheet, a note of the fact of supply and of the total value of the parts supplied been endorsed on the certificate of registration or on a paper firmly attached to it.

7. No scheduled distributor shall sell or otherwise dispose of, or offer to sell or otherwise dispose of, any controlled spare part, except—

(a) to a registered dealer; or

(b) for the immediate repair of an essential motor vehicle owned and used by him in the course of his business as a scheduled distributor; or

(c) for the immediate repair of an essential motor vehicle in the course of his business as a repairer of motor vehicles; or

(d) to an officer of the Central Government authorised by the Central Government in this behalf; or

(e) to an officer of a Provincial Government authorised by the Provincial Motor Transport Controller in this behalf; or

(f) in accordance with a special order of the Central Government.

8. (1) No registered dealer shall sell or otherwise dispose of, or offer to sell or otherwise dispose of, any controlled spare part, except—

(a) to an approved sub-dealer; or

(b) for the immediate repair of an essential motor vehicle in the course of his business as a repairer of motor vehicles; or

(c) to the owner of an essential motor vehicle for necessary repairs thereto; or

(d) to the owner of a motor vehicle in accordance with an order made by the Provincial Motor Transport Controller under sub-clause (3) of clause 5; or

(e) to a repairer of motor vehicles for necessary repairs to an essential motor vehicle; or

(f) to a fleet owner in accordance with a general or special order of the Central Government; or

(g) to an officer of the Central Government authorised by the Central Government in this behalf; or

(h) to an officer of the Provincial Government authorised by the Provincial Motor Transport Controller in this behalf; or

(i) in accordance with a special order of the Central Government or of the Provincial Motor Transport Controller.

(2) A registered dealer may before selling or otherwise disposing of any controlled spare part to the owner of an essential motor vehicle or to a repairer of motor vehicles call upon such owner or repairer to produce the certificate of registration of the essential motor vehicle and the Parts Record Sheet, if any, pertaining thereto and to give him an opportunity to inspect the vehicle with a view to satisfy himself that the controlled spare parts demanded by the owner or repairer are in fact necessary for repairing the vehicle.

(3) No registered dealer shall in the absence of a valid endorsement or authorisation under clause 5 issue any controlled spare part in respect of any motor vehicle.

(4) Notwithstanding anything contained in the preceding sub-clause a registered dealer may up to and including the 31st day of October 1943, issue controlled spare parts for the repair of a motor vehicle—

(a) on being satisfied that the motor vehicle—

(i) is Crown property; or

(ii) is under a contract of hire to the Central Government or to a Provincial Government for a period of not less than one month; or

(iii) being a goods vehicle is fitted with a gas producer plant; or

(iv) was granted during the preceding month a ration under the Motor Spirit Rationing Order, 1941, of not less than 50 gallons of motor spirit in the case of a transport vehicle, or in the case of any other vehicle a supplementary ration of not less than two-thirds of the basic ration for the quarter in which that month fell; or

(b) on the production of a special order in writing signed by the District Magistrate or the District Superintendent of Police or, in a Presidency town, by the Commissioner or a Deputy Commissioner of Police, authorising such issue.

9. No approved sub-dealer shall sell or otherwise dispose of, or offer to sell or otherwise dispose of, any controlled spare part except—

(a) for the immediate repair of an essential motor vehicle in the course of his business as a repairer of motor vehicles; or

(b) to the owner of an essential motor vehicle for necessary repairs thereto; or

(c) to the owner of a motor vehicle in accordance with an order made by the Provincial Motor Transport Controller under sub-clause (3) of clause 5; or

(d) to a repairer of motor vehicles for necessary repairs to an essential motor vehicle.

10. (1) Where a scheduled distributor, registered dealer or approved sub-dealer is also a fleet-owner, he shall not appropriate any controlled spare parts towards his business as a fleet-owner except in accordance with a general or special order in writing,—

(a) in the case of a scheduled distributor or registered dealer of the Central Government, and

(b) in the case of an approved sub-dealer, of the Provincial Motor Transport Controller.

(2) No fleet-owner shall use or otherwise dispose of any controlled spare part except for necessary repairs to a motor vehicle belonging to or operated by him, and where such motor vehicle is not an essential motor vehicle, except with the written permission of the Provincial Motor Transport Controller.

11. (1) The Central Government may from time to time issue such instructions as it thinks fit to scheduled distributors, registered dealers and approved sub-dealers regulating the price at which and the condition subject to which the controlled spare parts may be sold or disposed of by them under the provisions of this Order; and different prices may be fixed in such instructions for different classes of transactions.

(2) In respect of scheduled distributors and registered dealers the Central Government, and in respect of approved sub-dealers within a Province the Provincial Motor Transport Controller, may from time to time, issue instructions regulating—

(a) the classes and quantity of controlled spare parts which may be issued by them for the repair of motor vehicles or sold or otherwise disposed of by them;

(b) the supply by them of controlled spare parts to other persons in accordance with the provisions of this Order, including the priority to be given by them in such supply;

(c) the accounts and records to be maintained, and returns to be submitted, by them in regard to their transaction in controlled spare parts.

12. Every scheduled distributor, registered dealer, and approved sub-dealer shall—

(a) comply with all instructions issued to him under clause 11.

(b) permit any officer authorised by the Central Government or by the Provincial Motor Transport Controller in this behalf to enter and inspect any premises in which spare parts are kept with a view to check the stocks.

13. (1) Every scheduled distributor, registered dealer and approved sub-dealer shall, at the time of selling or otherwise disposing of any controlled spare parts, issue to the transferee an invoice, bill or cash memo, setting out the name and address of the transferee and the particulars and price of the controlled spare parts transferred, and shall keep a copy thereof, which copy he shall make available for inspection by any authorised officer of Government at any time during a period of one year from the date of such sale or disposal.

(2) Every scheduled distributor, registered dealer and approved sub-dealer who at the time of selling or otherwise disposing of any controlled spare part is required under the provisions of this Order to enter the particulars thereof upon the Parts Record Sheet or the certificate of registration of the motor vehicle concerned, shall enter upon the original and the copy of the invoice, bill or cash memo, the registration mark of the motor vehicle for use on which the spare part has been issued.

(3) an officer of Government who obtains for official use controlled spare parts under the provisions of this Order shall keep a record of the particulars of the motor vehicle for use on which any such spare parts are issued and enter the particulars of the spare parts issued on the Parts Record Sheet or the certificate of registration of the motor vehicle concerned.

14. Every registered dealer and approved sub-dealer shall maintain up to date the list of prices furnished to him under clause 4 in a clean and legible condition, available for inspection at any time on demand by any customer and shall exhibit on his premises, in such form as the Provincial Motor Transport Controller may require, a notice indicating that the price list is available for such inspection.

15. (1) No scheduled distributor shall sell or otherwise dispose of, or offer to sell or otherwise dispose of, any controlled spare part at a price exceeding the price which may from time to time be specified by the Central Government by order in writing to the scheduled distributor.

(2) No registered dealer and no approved sub-dealer shall sell or otherwise dispose of, or offer to sell or otherwise dispose of, any controlled spare part at a price exceeding the price specified in the list furnished by the scheduled distributor under clause 4.

(3) No registered dealer and no approved sub-dealer shall without reasonable cause refuse to deliver any controlled spare part on tender of proper price by any person lawfully entitled under the provisions of this Order to demand the spare part.

16. The Central Government may, without prejudice to any other action that may be taken against him, direct the removal of any person's name from the Third or the Fourth Schedule if in the opinion of the Central Government that person has—

(a) contravened any of the provisions of this Order;

(b) made any false declaration or statement in relation to any transaction in controlled spare parts;

(c) committed a breach of the terms of any contract with the Central Government or a Provincial Government relating to the operation or maintenance of transport vehicles;

(d) been declared an insolvent;

(e) otherwise shown himself unfit to continue as a scheduled distributor or, as the case may be, a registered dealer under the provisions of this Order; and the Provincial Motor Transport Controller may for like reasons cancel the appointment of any person as an approved sub-dealer.

17. Any court trying a contravention of the provisions of this Order may direct that any spare parts in respect of which the court is satisfied that any such provision has been contravened shall be forfeited to His Majesty.

18. The Provincial Government may, by notification in the official Gazette, appoint Regional or District Controllers to perform such of the functions of the Provincial Motor Transport Controller under this Order as may be specified in the notification.

THE FIRST SCHEDULE

[See clause 2 (c)]

Illustrative list of "fast-moving" spare parts

<i>Engine Parts—</i>	All light bulbs.
Pistons.	<i>Carburettor and parts—</i>
Piston pins.	All carburettor parts.
Piston rings.	<i>Fuel pump parts and assemblies—</i>
Crank shafts.	All fuel pump parts and assemblies.
Crank shaft bearings.	<i>Transmission—</i>
Cylinder heads.	Gears.
Valves and all valve parts.	All ball and roller bearings.
Connecting rods, bearings and small parts.	Shift forks.
All engine and manifold gaskets.	<i>Brakes—</i>
<i>Clutch—</i>	Brake fluid.
Clutch springs.	Brake hose.
Disc with facings.	Brake lining.
Pressure plate.	Master cylinder assembly and parts.
Release bearing.	Wheel cylinder assembly and parts.
<i>Cooling system—</i>	Brakeshoe springs.
Water pump and components.	Cables.
Radiator assembly and core.	<i>Rear axle—</i>
Radiator hose.	Ring gear and pinion.
Fan belts (all makes).	All ball and roller bearings.
Oil pump and parts.	Propeller shaft and parts.
<i>Electrical parts—</i>	Hub.
Generator and its components.	Brakedrums.
Cut-out relay.	Wheel bearings.
Voltage regulator.	Wheel bearing oil seal.
Batteries (all makes).	Axle shaft.
Ignition and Distributor parts—	U joint and parts.
(a) Ignition coil.	<i>Front axle—</i>
(b) Breaker points.	Hub, brakedrum and parts.
(c) Condenser.	King pins and bushes.
(d) Rotor.	King pin thrust bearing.
(e) Distributor cap.	Steering arms.
Spark plugs (all makes).	Tie rod ends.
Wiring harness.	Stub axles.
	Wheel bearings.

THE SECOND SCHEDULE

[See clause 2 (c)]

Makes of motor vehicles, certain spare parts for which are controlled

Transport vehicles	Other vehicles
(1)	(2)
1. Chevrolet.	1. Chevrolet.
2. "G.M.C."	2. Vauxhall.
3. Oldsmobile.	3. Ford.
4. Bedford.	
5. Ford.	

THE THIRD SCHEDULE

[See clause 2 (h)]

Registered dealers

Province in which the regd. dealer has a trading area (1)	Serial No. (2)	Name of registered dealer (3)	Locality (4)	Descriptions of controlled parts to be dealt in	
				A—parts for the following makes of	
				Transport vehicles (5)	Other vehicles (6)
Madras	1	English Tyre Co. Ltd.	Calicut	.. Bedford	..
	2	Rune (Madras), Ltd.	Madras	.. GMC & Oldsmobile	..
	3	Simpson & Co., Ltd.	Madras, Octacumund & Trichinopoly.	.. Chevrolet	.. Chevrolet & Vauxhall.
	4	Stanes Motors (South India), Ltd.	Coimbatore and Calicut	.. Chevrolet	.. Chevrolet & Vauxhall.
	5	T. V. Sundaram Iyengar & Sons, Ltd.	Madras	.. Bedford	..
		Ditto	Madras, Karaikudi & Tinnevely.	.. Chevrolet & Bedford	.. Chevrolet & Vauxhall.
	6	United Motors (Coimbatore), Ltd.	Coimbatore	.. Bedford	..
7	American Arcot Mission Industrial Institute	Katpadi	.. Ford	.. Ford.	

Province in which the regd. dealer has a trading area (1)	Serial No. (2)	Name of registered dealer (3)	Locality (4)	Description of controlled parts to be dealt in A—Parts for the following makes of	
				Transport vehicles (5)	Other vehicles (6)
	8	B. V. Subramaniam ..	Salem ..	Ford ..	Ford.
	9	G. N. Chakrapany Chetty & Sons ..	Madura, Tinnevely, Trinopoly & Karaikudi.	Ford ..	Ford.
	10	George Oakes, Ltd. ..	Ootacamund..	Ford ..	Ford.
	11	Gordon Woodroffe (Motors), Ltd. ..	Madras ..	Ford ..	Ford.
	12	K. Kuppaswamy & G. Ramasubba Reddy ..	Nandyal ..	Ford ..	Ford.
	13	Marikar (Mo or.), Ltd. ..	Coimbatore & Calicut ..	Ford ..	Ford.
	14	Nathi Bros. (of Berhampur, Orissa)	Vizagapatam & Vizianagaram.	Ford ..	Ford.
	15	S. M. Abdul Haq Sahib & Bros. ..	Bezwada & Guntur ..	Ford ..	Ford.
	16	U. Subraya Nayak ..	Mangalore ..	Ford ..	Ford.
Bombay ..	17	Bombay Garage ..	Bombay ..	Chevrolet ..	Chevrolet & Vauxhall
	18	Bombay Garage (Ahmedabad) ..	Ahmedabad ..	Chevrolet ..	Chevrolet & Vaux all
	19	Deccan Motor Service ..	Poona ..	Chevrolet ..	Chevrolet & Vauxhall.
	20	F. P. Wadia Bros. ..	Ahmedabad ..	GMC & Oldsmobile	..
	21	India Garag., Ltd. ..	Bombay ..	GMC & Oldsmobile	..
	22	Triangular Motors, Ltd. ..	Bombay ..	Bedford
	23	B. E. Nicum & C. ..	Surat ..	Ford ..	Ford.
	24	G. H. Devi & Co., Ltd. ..	Satara ..	Ford ..	Ford.
	25	Ideal Motors, Ltd. ..	Ahmedabad ..	Ford ..	Ford.
	26	R. B. Shirke Bros. ..	Katnagiri ..	Ford ..	Ford.
	27	Regional Motors ..	Nasik ..	Ford ..	Ford.
	28	S. R. Bhartia ..	Dhulia ..	Ford ..	Ford.
	29	Silver Jubilee Motors, Ltd. ..	Poona ..	Ford ..	Ford.
	30	Sutaria Automobiles, Ltd. ..	Belgaum ..	Ford ..	Ford.
	31	United Motors (India), Ltd. ..	Bombay ..	Ford ..	Ford.
Bengal ..	32	Allen Berry & Co., Ltd. ..	Calcutta ..	Chevrolet ..	Chevrolet.
	33	Allen Motors, Ltd. ..	Calcutta ..	Bedford ..	Vauxhall.
	34	Wall rd Transport, Ltd. ..	Calcutta ..	GMC & Oldsmobile	..
	35	Eastern Agencies & Automobile Works ..	Dacca ..	Ford ..	Ford.
	36	Everest Motor Co. ..	Darjeeling ..	Ford ..	Ford.
	37	Mohammadia & Sons ..	Asansol ..	Ford ..	Ford.
	38	Narberham & Co., Ltd. of Jamshedpur (Bihar).	Jamshedpur ..	Ford ..	Ford.
United Provinces	39	National Motors ..	Calcutta ..	Ford ..	Ford.
	40	Allen Berry & Co. ..	Lucknow ..	Chevrolet ..	Chevrolet & Vauxhall.
	41	Allen Berry & Co., Ltd. (of New Delhi)	New Delhi ..	Chevrolet ..	Chevrolet & Vauxhall.
	42	Oriental Motor Car Co. ..	Lucknow ..	GMC Oldsmobile & Bedford.	..
	43	Premnath Motors (of New Delhi)	New Delhi ..	Bedford
	44	Saran Motors, Ltd. (of New Delhi)	New Delhi ..	GMC & Oldsmobile	..
	45	Auto Service Garage ..	Cawnpore ..	Ford ..	Ford.
	46	Bajoria Halwasiya & Co. ..	Lucknow ..	Ford ..	Ford.
	47	British Motor Car Co. (1934), Ltd. (of New Delhi).	New Delhi ..	Ford ..	Ford.
	48	Modern Motors Co. ..	Benares Cantt. ..	Ford ..	Ford.
	49	Tribeni Motor Co. ..	Allahabad & Pratapgarh..	Ford ..	Ford.
Punjab ..	50	Allen Berry & Co., Ltd. (of New Delhi)	New Delhi ..	Chevrolet ..	Chevrolet & Vauxhall.
	51	Lyallpur Automobiles Co. ..	Lyallpur ..	Chevrolet ..	Chevrolet & Vauxhall.
	52	Maira Bros. ..	Lahore ..	Bedford
	53	Maira Bros. ..	Rawalpindi ..	Chevrolet ..	Chevrolet & Vauxhall.
	54	Naraindas & Co. ..	Lahore ..	Chevrolet ..	Chevrolet & Vauxhall.
	55	Northern Motors, Ltd. ..	Rawalpindi ..	GMC & Oldsmobile	..
	56	Pearcy Lal & Sons (Lahore), Ltd. ..	Lahore ..	GMC & Oldsmobile	..
	57	Premnath Motors (of New Delhi)	New Delhi ..	Bedford
	58	Saran Motors, Ltd. (of New Delhi)	New Delhi ..	GMC & Oldsmobile	..
	59	British Motor Car Co. (1934), Ltd. (of New Delhi).	New Delhi ..	Ford ..	Ford.
	60	Dadabhoj Motors ..	Rawalpindi ..	Ford ..	Ford.
	61	Eastern Automobiles ..	Lahore ..	Ford ..	Ford.
Bihar ..	62	Dhanbad Automobiles, Ltd. ..	Dhanbad & Gaya ..	Chevrolet & Bedford	Chevrolet & Vauxhall.
	63	A. Bowen & Co. ..	Dhanbad ..	Ford ..	Ford.
	64	Arthur Butler & Co. (Moz.), Ltd. ..	Muzaffarpur ..	Ford ..	Ford.
	65	Narberham & Co., Ltd. ..	Jamshedpur & Ranchi ..	Ford ..	Ford.
C. P. & Berar ..	66	Bombay Garage ..	Nagpur & Jubbulpore ..	Chevrolet ..	Chevrolet & Vauxhall.
	67	Dhanna Ram Heeralal & Son ..	Nagpur ..	Bedford
	68	Provincial Automobile Co. ..	Nagpur & Jubbulpore ..	Ford ..	Ford.
	69	Baipur Motor Engineering Works ..	Raipur & Drug ..	Ford ..	Ford.
Assam ..	70	Allen Berry & Co., Ltd. ..	Dibrugarh ..	Chevrolet & Bedford	Chevrolet & Vauxhall.
	71	Jorhat Motor Car Co., Ltd. ..	Jorhat ..	Ford ..	Ford.
	72	Kilburn & Co. ..	Tezpur ..	Ford ..	Ford.
	73	Planters' Stores & Agency Co., Ltd. ..	Dibrugarh ..	Ford ..	Ford.
	74	Sumna Valley Stock, Ltd. ..	Silchar, Gauhati, Shillong & Sylhet.	Ford ..	Ford.
North-West Frontier Province.	75	Bagai Motor Service ..	Bannu ..	Bedford
	76	Maira Bros. ..	Peshawar ..	Chevrolet ..	Chevrolet & Vauxhall.
	77	Northern Motors, Ltd. ..	Peshawar ..	GMC & Oldsmobile	..
	78	Guru Nanak Automobiles ..	Peshawar ..	Ford ..	Ford.
Orissa ..	79	Kishore Transport Marine ..	Cuttack ..	Chevrolet ..	Chevrolet & Vauxhall.
	80	Nabhi Bros. ..	Berhampur & Cuttack ..	Ford ..	Ford.
	81	Narberham & Co., Ltd. (of Jamshedpur, Bihar).	Jamshedpur ..	Ford ..	Ford.
	82	P. S. Abdul Razack & Sons ..	Sambalpur ..	Ford ..	Ford.
Sind ..	83	Girdharilal & Co. ..	Karachi ..	Bedford
	84	Naraindas & Co. ..	Karachi ..	Chevrolet ..	Chevrolet & Vauxhall.
	85	Polad & Co. ..	Karachi ..	GMC & Oldsmobile	..
	86	Eastern Automobiles ..	Karachi ..	Ford ..	Ford.
Ajmer-Merwara	87	Raja Cycle & Motor Garage ..	Ajmer ..	Chevrolet ..	Chevrolet & Vauxhall.
	88	Rajputana Motor Co. ..	Ajmer ..	GMC & Oldsmobile	..
	89	Rajputna Automobiles ..	Ajmer ..	Ford ..	Ford.
Baluchistan ..	90	Menghraj & Co. ..	Quetta, Loralai, Chaman & Sibi.	Chevrolet ..	Chevrolet & Vauxhall.
	91	Eastern Automobiles ..	Quetta ..	Ford ..	Ford.
Coorg ..	92	Simpson & Co., Ltd.	Chevrolet ..	Chevrolet & Vauxhall.
	93	Webb's Sales & Service	Ford ..	Ford.
Delhi ..	94	Allen Berry & Co., Ltd. ..	New Delhi ..	Chevrolet ..	Chevrolet & Vauxhall.
	95	Premnath Motors ..	New Delhi ..	Bedford
	96	Saran Motors, Ltd. ..	New Delhi ..	GMC & Oldsmobile	..
	97	British Motor Car Co. (1934), Ltd. ..	New Delhi ..	Ford ..	Ford.

THE FOURTH SCHEDULE

[See clause 2 (i)]

Scheduled Distributors

1. General Motors India Limited, Bombay
2. The Ford Motor Company of India, Limited, Bombay, Madras and Calcutta

THE FIFTH SCHEDULE

(See clause 6)

Parts Record Sheet

(Issued under the Motor Vehicle Spare Parts Control Order, 1943). Vehicle Registration Mark.....
Serial No. of Parts Record Sheet issued for the vehicle.....
Date of issue.....Signature and
 designation of issuing authority.....

[Entries to be made in ink by registered dealer or approved sub-dealer supplying the parts. No entry for any part below the value of Rs. 3.]

Date	Quantity	Part No.	Name of Part	Supplied by
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S. N. ROY,
Secy.

The 20th October 1943

No. 8439 S.-T.—The following Notifications issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor

C S. JHA

Secretary to Government

New Delhi, 1st May 1943

No. P. & S. C.-56/43—Whereas it appears to the Central Government to be expedient, for securing the efficient prosecution of the war and for maintaining supplies essential to the life of the community, to prohibit certain transactions in cotton :

Now, therefore, in exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the Cotton Options (Forward Contracts and Prohibition) Order, 1943.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. In this Order—

(i) "contract" means a contract made, or to be performed in whole or in part, in British India relating to the sale or purchase of cotton, and includes an option in cotton ;

(ii) "forward contract" means a contract for the delivery of cotton at some future date ;

(iii) "option in cotton" means a contract made, or to be performed, in whole or in part, in British India for the purchase or sale of a right to buy, or a right to sell, or a right to buy or sell, cotton in future, and increase a *teji*, a *mandi* or a *teji-mandi* in cotton.

3. No person shall enter into—

(a) any forward contract in respect of New Crops ; or

(b) any option in cotton.

4. All contracts entered into after the commencement of this Order in contravention of clause 3 shall be void.

5. Nothing in this Order shall affect the validity of any forward contract or option in cotton entered into before the commencement of this Order, or any right, title, obligation or liability acquired or incurred under any such forward contract or option.

New Delhi, 15th May 1943

No. P. & S. C. 56/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Cotton (Forward Contracts and Options Prohibition) Order, 1943, namely:—

In clause 2 of the said Order—

1. In sub-clause (i) after the words "and includes an option in cotton" the following words shall be inserted, namely:—

"but does not include such contracts as the Central Government may, by notification in the official Gazette, declare to be excluded from the provisions of this Order ;"

2. Sub-clause (iii) shall be re-numbered as sub-clause (iv) and before sub-clause (iv) as so renumbered the following sub-clause shall be inserted, namely:—

"(iii) 'new crop' means any cotton crop sown after the 28th February 1943 ;"

New Delhi, 19th May 1943

No. P. & S. C. 56/43—Whereas it appears to the Central Government to be expedient, for securing the efficient prosecution of the war and for maintaining supplies essential to the life of the community, to prohibit certain transactions in cotton :

Now, therefore, in exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the Cotton (Forward Contracts in Current Crops Prohibition) Order, 1943.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. In this Order—

(i) "contract" means a contract made, or to be performed in whole or in part, in British India relating to the sale or purchase of cotton ;

(ii) "current crops" means any cotton sown before the 1st March, 1943 ;

(iii) "forward contract" means a contract for the delivery of cotton at some future date.

3. No person shall, after the 20th May 1943, enter into any forward contract in respect of current crops.

4. Notwithstanding any custom, usage or practice of the trade, or the terms of any contract or any regulation of an association relating to such contract,—

(1) Every contract outstanding at the close of business on the 20th May 1943, shall be deemed to be closed out at such rate as the Central Government may by notification in the official Gazette fix in respect of any cotton or class of cotton ;

(2) all differences arising out of any contract so deemed to be closed out shall be payable on the basis of the rate fixed as aforesaid and the seller shall not be bound to give, and the buyer shall not be bound to take, delivery.

New Delhi, 20th May 1943

No. P. & S. C. 56 (1)/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India

Rules, the Central Government is pleased to direct that the following amendment shall be made in the Cotton (Forward Contracts in Current Crops Prohibition) Order, 1943 namely:—

In the said Order after clause 4 the following clause shall be inserted, namely:—

“ 5. The Central Government may, by notification in the official Gazette, exclude any contract or class of contracts from the provisions of this Order.”

New Delhi, 29th May 1943

No. P. & S. C. 56 (2)/43—In exercise of the powers conferred by clause 5 of the Cotton (Forward Contracts in Current Crops Prohibition) Order, 1943, the Central Government is pleased to exclude the following class of contracts from the provisions of the said Order, namely:—

“ Forward contracts for Kapas or cotton (full-pressed, half-pressed or loose) of specific qualities or types and for specific delivery at a specified price, delivery orders, railway receipts or bills of lading against which contracts are not transferable to third parties.”

New Delhi, 29th May 1943

No. P. & S. C. 56 (3)/43—In pursuance of sub-clause (i) of clause 2 of the Cotton (Forward Contracts & Options Prohibition) Order, 1943, the Central Government is pleased to declare the following contracts to be excluded from the provisions of the said Order, namely:—

“ Forward contracts for Kapas or cotton (full-pressed, half-pressed or loose) of specific qualities or types and for specific delivery at a specified price, delivery orders, railway receipts or bills of lading against which contracts are not transferable to third parties.”

New Delhi, 21st May 1943

No. P. & S. C. 56(1)/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton (Forward Contracts in Current Crops Prohibition) Order, 1943, namely:—

In the said Order in clause 4 after sub-clause (2) the following sub-clause shall be inserted, namely:—

“(3) Payment of all differences legally due to a member of an Association by another member of such Association in respect of any contract closed out under this clause shall be made through the Clearing House of the Association and for the purposes of calculating such differences the rate fixed by the Central Government under sub-clause (1) shall be deemed to be the settlement rate fixed by the Association under its by-laws or other regulations which shall, for the relevant purpose, continue to have effect subject to the provisions of this Order.”

New Delhi, 21st May 1943

No. P. & S. C. 56(2)/43—In pursuance of clause 4 of the Cotton (Forward Contracts in Current Crops Prohibition) Order, 1943, the Central Government is pleased to fix in respect of the class of cotton mentioned in the first column of the Schedule hereto annexed the rate mentioned in the corresponding entry in the second column thereof.

Schedule

Class of cotton	Rate
1. The following classes of cotton forming the basis for Hedge Contracts made under the by laws of the East India Cotton Association:— (a) Jarilla deliverable in May 1943.	Rs. 565 per candy.

rate fixed by the Central Government under sub-clause (1) shall be deemed to be the settlement rate fixed by the Association under its by-laws or other regulations which shall, for the relevant purpose, continue to have effect subject to the provisions of this order.

New Delhi, 25th May 1943

No. P. & S. C. 56/43—In pursuance of clause 4 of the Cotton (Forward Contracts in Current Crops Prohibition) Order, 1943, the Central Government is pleased to direct that the following amendment shall be made in the Schedule annexed to the Commerce Department Notification No. P. & S. C. 56 (2)/43, dated the 21st May 1943, namely:—

To the said Schedule the following item shall be added, namely:—

“ 3. Cotton forming the basis of The market rate applicable to any forward contract other than the contract at the close of those specified in items 1 and 2 business on the 20th May 1943.”
[not being a forward contract exempted under clause 5 of the Cotton (Forward Contracts in Current Crops Prohibition) Order, 1943].

N. R. PILLAI

Secy. to the Govt. of India

New Delhi, 5th May 1943

No. P. & S. C. 53/43—*Corrigendum*—In the notification of the Government of India in the Department of Commerce, No. P. & S. C. 53/43, dated the 1st May 1943, published at page 452 of the *Gazette of India*, Part I, section 1, dated the 1st May 1943—

1. In clause 1 (1) of the Order, for Cotton Options (Forward Contracts and Prohibition) Order, 1943 read “Cotton (Forward Contracts and Options Prohibition) Order, 1943”.

2. In clause 2 (iii) of the Order, for “increase” read “includes”.

S. N. RAY,

Joint. Secy. to the Govt. of India

The 20th October 1943

No. 8440-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 7th August 1943

No. 176-Tex/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in—

The Cotton Card Clothing and all Card Clothing Sundries Order, 1942,

The Halds and Recds Control Order, 1942

The Cotton Textiles Sizing and Filling Control Order, 1942.

The Shuttles Control Order, 1942,

The Bobbins Control Order, 1943,

The Ring Traveller Control Order, 1943, and

The Paper (Packing of Cotton Textiles) Control Order, 1943,

namely:—
In the said Orders, for the words “Deputy Director General” and “Assistant Director General” wherever they occur, the words “Textile Commissioner” shall be substituted.

H. M. PATEL

Dy. Secy. to the Govt. of India